

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:334
ANSWERED ON:14.03.2012
PROPERTY OF CORRUPT RETIRED OFFICERS
Kataria Shri Lal Chand

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to seize property of corrupt officers and employees even after their retirement and take action against the Government officers and employees involved in corruption, even after their retirement;
- (b) if so, whether the Government has issued any new guidelines in this regard;
- (c) if so, the details thereof; and
- (d) the number of such corrupt officers against whom cases are lying pending alongwith the number of such cases?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNAL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRIV. NARAYANASAMY)

- (a): The offence(s) punishable under the Prevention of Corruption Act, 1988, is a scheduled offence under the Criminal Law (Amendment) Ordinance, 1944 and Prevention of Money Laundering Act, 2002. Accordingly, the property of corrupt public servants whether serving or retired, is also liable to be confiscated/attached as per provisions of these laws.
- (b) & (c): An OM No. 219/12/2009- AVD.II dated 13th May, 2009 was issued laying down procedure for obtaining authorization of the Central Government under section 3 of the Criminal Law (Amendment) Ordinance, 1944 for attachment of the money or property procured by corrupt means. Further clarifications were issued vide OM No. 219/12/2009-AVD.II dated 19/01/2012 clarifying that authorization would also be required in the case of retired public servants for attachment of money or property procured by means of scheduled offences.
- (d): No centralized data is maintained by this Department in this regard.